

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 28542/2018
(Arising out of impugned final judgment and order dated 31-08-2017
in WA No. 3334/2009 passed by the High Court Of Judicature At
Allahabad)

THE STATE OF UTTAR PRADESH & ORS.

Petitioner(s)

VERSUS

DR. RAMJI PANDEY

Respondent(s)

(IA No. 124700/2021 - EXEMPTION FROM FILING O.T., IA No.
124698/2021 - INTERVENTION APPLICATION & IA No. 5246/2022 - STAY
APPLICATION)

Date : 05-12-2023 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ANIRUDDHA BOSE
HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIH

For Petitioner(s) Ms. Garima Prasad, Sr. A.A.G.
Mr. Vishnu Shankar Jain, AOR

For Respondent(s) Mr. V K Shukla, Sr.Adv.
Mr. Vikas Tiwari, Adv.
Mr. Kumar Deepraj, Adv.
Sambhavi Mehtani, Adv.
Ms. Aditi Lekhi, Adv.
Mr. Dharmendra Kumar Sinha, AOR

Mr. Rajivkumar, AOR
Mr. Vijay Kumar, Sr. Adv.
Mr. Thomas Oommen, Adv.
Mr. Sanjeev Gupta, Adv.
Ms. Rakshanda Pande, Adv.
Mr. Satayam Singh, Adv.
Ms. Sheetal Rajput, Adv.
Mr. Uttam Kumar, Adv.

UPON hearing the counsel the Court made the following
O R D E R

List on 23.01.2024.

On that date learned Additional Advocate General for the State
shall obtain instruction as to whether any officer junior to the
respondent has been promoted to the post of Additional Director or
Director superseding the respondent's position.

(NIRMALA NEGI)
COURT MASTER (SH)

(NIDHI WASON)
COURT MASTER (NSH)